

ITEM NO.44

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3367/2020

ASHOK KUMAR SINHA

Appellant(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

( IA No. 100859/2020 - STAY APPLICATION)

Date : 01-12-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIHFor Appellant(s) Mr. Akash Vashishtha, Adv.  
Mr. Neeraj Kumar Sharma, AOR  
Ms. Nidhi Agarwal, Adv.

For Respondent(s) Mr. Arvind Kumar Sharma, AOR

Ms. Aishwarya Bhati, A.S.G.  
Mr. Gurmeet Singh Makker, AOR  
Ms. Swarupama Chaturvedi, Adv.  
Ms. Ruchi Kohli, Adv.  
Mr. Navanjay Mahapatra, Adv.  
Mr. Santosh Kumar, Adv.  
Mr. Annirudh Sharma-ii, Adv.  
Ms. Shivika Mehra, Adv.  
Mr. Navanjay Mahapatra, Adv.

Mr. Azmat Hayat Amanullah, AOR

Mr. Manish Kumar, AOR  
Mr. Sahil Bhatia, Adv.UPON hearing the counsel the Court made the following  
O R D E R

When the matter is called on for hearing, learned counsel for the State of Bihar submits that the State has identified 213 unauthorized constructions adjacent to the river Ganga in and around Patna and steps have been taken to remove these encroachments/constructions.

List on 05.02.2024.

On that date the State shall report to this Court the progress in getting these unauthorized structures removed by filing an affidavit. Such affidavit shall be filed by the Chief Secretary of the State of Bihar. The State shall also ensure no further construction takes place adjacent to the river Ganga particularly in and around the city of Patna.

(NIRMALA NEGI)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR